

Fourteenth Loksabha

Session : 4

Date : 19-03-2005

Participants : [Chatterjee Shri Somnath](#), [Deo Shri Bikram Keshari](#)

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Title: Regarding the Government statement on Judicial verdict of "Kanishka" bombing.

SHRI BIKRAM KESHARI DEO (KALAHANDI): Sir, today in *The Times of India*, a news item has come regarding 'Kanishka Bombing case', where the verdict has not favoured the victims. It is silent about the redressal of the victims. The Ministry of External Affairs has not come out with a statement nor the Government has come out with a statement regarding this verdict. So, it is seen as if we do not have expert lawyers in the country to deal with other countries' legal verdict.

MR. SPEAKER: Shall we have laws to deal with other countries' verdict?

SHRI BIKRAM KESHARI DEO : No, Sir. The judgement was in another country. So, I would like to say that the Government should train lawyers to have expertise in other countries' laws.

MR. SPEAKER: Okay, it is a suggestion for action.

SHRI BIKRAM KESHARI DEO : The Government also should immediately come out with a statement to give solace to the families of the victims. It is a shock to them. Today also, photographs have come out in *The Times of India*. Rather it is shocking that the Government has not come out with a statement.

MR. SPEAKER: We cannot comment on the judicial verdict of another country.

SHRI BIKRAM KESHARI DEO : I am not commenting on that.

MR. SPEAKER: The anguish has been expressed and it is shared by many in this House.

SHRI BIKRAM KESHARI DEO : The feeling of the Government has not come out.

MR. SPEAKER: We cannot criticise another court.

SHRI BIKRAM KESHARI DEO : I am not criticising another court. But the Government should be concerned about that.

MR. SPEAKER: I am sure, the House appreciates the matter that you have raised.

SHRI BIKRAM KESHARI DEO : Thank you, Sir. But the Government should come out with a statement.

MR. SPEAKER: It is entirely for the Government to do.

श्री पुन्नू लाल मोहले - उपस्थित नहीं। :